

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT - 1

ITEM No.132

IA/304(AHM)2021 in CP(IB) 503 of 2019

Order under Section 60(5) r.w Rule 11 of NCLT,2016

IN THE MATTER OF:

Finquest Financial Solution Pvt Ltd
V/s

.....Applicant

Arpan Maheshkumar Shah IRP of Manpasand Beverages Ltd

.....Respondent

Coram:

Order delivered on .09/03/2022

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Nihar Thakore, Advocate for Mr. Salil
Thakore, Advocate

For the Respondent

:

ORDER

Learned counsel for the RP submitted that Hon'ble Supreme Court has passed the order to maintain the status quo as far as the assets of the Corporate Debtor are concerned. Hence matter stands adjourned to 04.05.2022.


KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)


MADAN B GOSAVI
MEMBER (JUDICIAL)